

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 30
CP No. 57/Chd/Pb/2022**

**Under Section 252(3) of the
Companies Act, 2013**

In the matter of:-

Frenden Housing Pvt. Ltd.

...Petitioner

Vs.

Registrar of Companies,
Punjab and Chandigarh

...Respondent

Present through Video Conferencing:

Ms. Veenu Marwaha, Advocate, proxy counsel for Mr. Pankaj Khullar, Advocate for the petitioner.

Mr. Yogesh Putney, Senior Standing Counsel with Mr. Harveet Singh Sehgal and Mr. Yatin Chadha, Advocates for the Income Tax Department.

Affidavit of service has been filed by petitioner vide Diary No. 01259/11 dated 25.07.2022. The same is taken on record. Report has been received from ROC vide Diary No. 01259/12 dated 20.09.2022. The same is also taken on record. In view of the said report, let an affidavit be filed by the petitioner that at the time of striking off its name it was carrying on business. Let the same be filed at least one week before the next date of hearing.

2. A date is requested by learned Senior Standing Counsel for Income Tax Department for filing the report. Let the same be filed within three weeks with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. The matter be listed on 14.11.2022.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

September 23, 2022

YP